

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-868(ND)2018

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2020**

**NAME OF THE COMPANY: M/s. Propertree Real Estate Solution Pvt. Ltd.
V/s. M/s. Unibera Developers Pvt. Ltd.**

SECTION: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

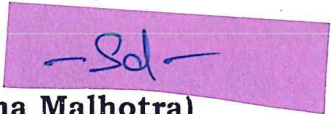
Present for the Petitioner: Mr. Kanishk Khetan, Advocate

Present for the Respondent: Mr. C.S. Gupta & Mr. Anand Shukla, Advocates

ORDER

CA-1556/19 has come up for directions. Ld. Counsel for the Petitioner has drawn the attention of this Bench to Order dated 29.11.2018, whereby the matter had been reserved by the single Bench. Written synopsis of the petitioner are stated to be on record. Ld. Counsel for the Corporate Debtor wishes to file the written synopsis. To come up for orders/clarifications.

Ld. Counsel for the Petitioner submits that the IRP named in the petition has since withdrawn his consent and in view of the same, another IRP has been proposed whose consent and certificate of the registration are on record.


**(Ina Malhotra)
Member (J)**